

SHIPPING BILL FOR AIRCRAFT SPARES EX-BOND REGULATIONS, 1975

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SHIPPING BILL FOR AIRCRAFT SPARES EX-BOND REGULATIONS, 1975

C. B. E. and C. Notification No. 41-Cus., dated 24th May, 1975 In exercise of the powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations, namely:-

1. Short title and commencement :-

- (1) These regulations may be called the Shipping Bill for Aircraft Spares Ex-bond Regulations, 1975.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Form of Shipping Bill :-

In respect of aircraft stores imported and deposited in a warehouse in terms of section 85 of the Customs Act, 1962, Shipping Bills for their re-export shall be presented in the form set out in the Schedule hereto annexed.

SCHEDULE 1

THE SCHEDULE

Shipping Bill for Aircraft Spares Ex-Bond Export Manifest No. Name of Exporter. . . Rotation No. Address. Port of Export..... S. No. Aircraft Registration No. Date of presentation										
SI.	Bond No.	Particulars of the	Bill of Entry	Name and address	Description	of goods	Quantity	Unit value	Total value	Remarks
No.	and date	warehouse from	No. and Date	of the importer				in Rupees	in Rupees	
		which goods are to			Airlines	Manufac				
		be removed			Part No.	turers Part				
						No.				
1	2	3	4	5	6	7	8	9	10	11